

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 74 OF 2018 &
IA NO. 144 OF 2018

Dated: 27th July, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Mawana Sugar Ltd.

.... Appellant(s)

Versus

Punjab State Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Tushar Srivastava

Counsel for the Respondent(s) : Mr. Sakesh Kumar
Mr. C.K. Rai &
Mr. Sachin Dubey for R-1

Mr. Anand K.Ganesan
Ms. Neha Garg for R-2

ORDER

IA No. 729 of 2018
(for condonation of delay in filing reply)

The learned counsel, Mr. Anand K. Ganesan, appearing for second Respondent submitted that there is a delay of 54 days in filing the reply which has been explained satisfactorily and sufficient cause has been made out in the application. The same may kindly be accepted and delay in filing the reply may kindly be condoned.

Submission made by the learned counsel appearing for the second Respondent, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the second Respondent and after perusal of the application explaining the delay in filing

the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. The IA is allowed.

IA No. 752 of 2018
(for condonation of delay in filing reply)

The learned counsel, Mr. Sakesh Kumar, appearing for first Respondent submitted that there is a delay of 12 days in filing the reply which has been explained satisfactorily and sufficient cause has been made out in the application. The same may kindly be accepted and delay in filing the reply may kindly be condoned.

Submission made by the learned counsel appearing for the first Respondent, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the first Respondent and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. The IA is allowed.

APPEAL NO. 144 OF 2018

Learned counsel appearing for the Appellant prays for three weeks' time to file rejoinder.

Submission made by learned counsel appearing for the Appellant, as stated above, is placed on record.

Learned counsel appearing for the Appellant is permitted to file the rejoinder on or before 20.08.2018 after serving copy on the other side.

Re-list this matter on **24.08.2018**, as requested by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member

Bn/pr